

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
COMPANY PETITION NO. 315 OF 2012

In the matter of The Companies Act,  
I of 1956;

And

In the matter of M/s. Asmita  
Engineering Private Limited (In  
Liquidation)

**SALE NOTICE**

Pursuant to the orders of the Hon'ble High Court, Bombay dated 23.06.2017 passed on OLR. No. 123 of 2017 dated 16.06.2017 in the matter of M/s. Asmita Engineering Private Limited (In Liquidation), offers are invited in sealed covers from the intending purchasers along with a Demand Draft / Pay Order duly drawn in favour of the "Official Liquidator High Court, Bombay" payable at Mumbai for the purchase the movable and immovable property of plot area 720 sq.mtr. (Build up area 581 Sq. mtrs.) along with movables (as per the valuer's inventory excluding 3nos of Welding Machines, one Floor Fan, one Hook of Crain and one Ceiling Fan) lying in the premises situated at W-247 S Block, MIDC Bhosari Pune 411 026 in One Lot.

The sale will be on "as is where is and whatever there is basis".

The Reserve Price of the movable and immovable property of the company (In Liqn.) situated at W-247 S Block, MIDC Bhosari Pune 411 026 is fixed at Rs.2,00,00,000/- (Rupees Two Crores only) and the Earnest Money Deposit at Rs. 50,00,000/- (Rupees Fifty Lakhs only)

The Inspection of the above said immovable assets will be provided to the intending purchasers between 11 a.m. and 4 p.m. on 04.08.2017. The sealed covers shall be superscribed with the words "Offer for the movable and immovable property of M/s. Asmita Engineering

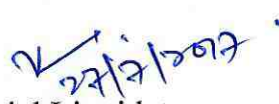
Private Limited (In Liquidation)". Such offer should reach the undersigned at 5<sup>th</sup> Floor, Bank Of India Building, M. G. Road, Fort, Mumbai – 400023 latest by 11.08.2017 at 4 p.m. All the offers will be opened on 08.09.2017 at 11.00 a.m. before the Hon'ble Company Judge, High Court, Bombay when the offeror either by self or through an authorized representative will be permitted to attend and participate in auction sale. The tenderors would be given an opportunity to have inter-se bidding among themselves to improve the offers / tenders. The Ex - directors, secured creditors and petitioner may also attend the sale proceedings, if they so desire for which, no separate notices will be issued. No offeror will be allowed to bid in the auction in the name of nominee / nominees.

The sale is subject to confirmation by the Hon'ble High Court, Bombay. In case of unsuccessful bidders, the Earnest Money Deposit will be refunded without any interest by cheque within a period of one month from the last date of receipt of tenders.

This sale notice would be available on the websites of the Ministry of Corporate Affairs i.e. [www.mca.gov.in](http://www.mca.gov.in) and this office Website at [www.officialliquidatormumbai.com](http://www.officialliquidatormumbai.com) of the Hon'ble High Court, Bombay [i.e.www.bombayhighcourt.nic.in](http://i.e.www.bombayhighcourt.nic.in).

The terms and conditions of sale of the said movable & immovable assets along with the valuer's inventory can be obtained from the office of the undersigned during office hours on any working day on payment of Rs.200/-.

Dated this 27<sup>th</sup> day of July, 2017

  
Official Liquidator  
High Court, Bombay.  
5<sup>th</sup> Floor, Bank of India Building,  
M.G.Road, Fort, Mumbai – 400023  
Tel: - 22675008, 22670024